

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. M.A. 291 of 97
(O.A. 270 of 96)

Date of Order : 12.1.1998

Present : HON'BLE DR. B.C. SARMA, MEMBER (A)
HON'BLE MR. D. PURKAYASTHA, MEMBER (J)

Eastern Railway

-versus-

Ashoke Sengupta & Ors.

For applicant(s) : Mr. P.K. Arora, counsel.
For respondents : Mr. S. Ganguly, counsel.
For respondents : Mr. S. Bhattacharya, counsel.

O R D E R

D. Purkayastha, JM

This M.A. bearing No. 291/97 /filed by the Railway respondents seeking stay of the order dated 15.5.97 passed in the O.A. No. 270/96 till disposal of the R.A. No. 38/97 filed by the Railway respondents for review of the order dated 15.5.97 of this Tribunal. Mr. S. Ganguly, Id. counsel appearing on behalf of the applicant (respondent in O.A.) submits that R.A. is yet to be admitted by this Tribunal for hearing. Besides, the respondents (applicant in O.A.) filed a petition before the Hon'ble High Court invoking provision of Art. 226 of the Constitution of India being aggrieved by the order dated 15.5.97 passed by this Tribunal. The railway respondents also appeared in that writ petition pending before the Hon'ble High Court. Since the matter is 'sub-judice' in the Hon'ble High Court I am not passing any order till disposal of the petition pending before the Hon'ble High Court. R.A. may be placed after disposal of the writ petition. Plain copy of the order be handed over to the Id. counsel for both the parties.


(D. Purkayastha)
Member (J)